

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4685
ANSWERED ON:26.04.2005
ASSENT ON BILL
Thakkar Smt. Jayaben B.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a State Bill entitled `The Gujarat Control of Organised Crime Bill, 2003` and its subsequent amended Bill passed by the Gujarat State Legislature is pending with the Union Government for President`s assent; and

(b) if so, the status of the Bill as on date and by when it is likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a): Yes, Sir.

(b): The State Legislations are examined from three angles viz. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. In this case, there are certain policy issues to be sorted out in consultation with the concerned Ministries/Departments as well as State Government. Hence, no time-frame can be fixed in this regard.